

DIVISION BENCH

ITEM NO.124

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

APPEAL No. 33/ALD/2023

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 3rd May, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	JAK TRADERS PVT. LTD. V/S ROC, KANPUR, UP.
UNDER SECTION	252(1) OF COMPANIES ACT, 2013

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

- Sh. Daljeet Dhiman, Adv. : *For the Appellant*
- Sh. Shivendra Bahadur, CGSC. : *For the RoC*
- Sh. Niraj Kr. Singh proxy for
Sh. Gaurav Mahajan, Sr SC. : *For the IT Deptt.*

ORDER

Ld. Counsels representing the respective parties are present.

1. After arguing for some time, Ld. Counsel representing the appellant states that the name of the company was struck off due to non-filing of the annual reports with effect from 2017 onward and the name of the company was struck off on 29th April, 2022.
2. Ld. Counsel representing the appellant further states that the annual reports for the period 2017 onward are available and the same would be filed within a period of two weeks.
3. The matter is adjourned for further hearing on 6th June, 2024.

-Sd-
(Ashish Verma)
Member (Technical)

3rd May, 2024

Bipul Kumar Tiwari
(Stenographer)

-Sd-
(Praveen Gupta)
Member (Judicial)